

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4019/2019

VED PRAKASH & ANR.

Appellant(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

IA No.154445/2024 - EARLY HEARING APPLICATION

Date : 20-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Amit Khemka, Adv.
 Mr. Rishi Sehgal, AOR

For Respondent(s) Mr. Anuvrat Sharma, AOR

Mr. Santosh Kumar, AOR
Mr. Sravanth Paruchuri, Adv.
Ms. Hemlata Rawat, Adv.

Mr. Shashank Shekhar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Learned State counsel seeks to obtain instructions regarding whether the authorities are willing to pass a fresh award under Section 24(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, keeping in view the fact that no award was earlier passed under the old Act or the new Act.
3. List the appeal on 13.11.2024.
4. IA No.154445/2024 stands disposed of accordingly.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

